

Bank of India Pension Regulations as published in the Gazette of India on 6th April, 1991 have been sent to Rajya Sabha Secretariat/Lok Sabha Secretariat for being placed on the Tables of the respective Houses on 3rd December and 6th December, 1991 respectively. These Regulations were approved with minor modifications by the Government of India in terms of Section 58 (2) (j) of Reserve Bank of India Act, 1934.

(e) and (f). The Pension scheme as introduced in terms of the RBI Pension Regulations, 1990, is in lieu of the existing Contributory Provident Fund Scheme. Reserve Bank of India has reported that the existing employees in the service of the bank as on 1st Nov., 90 were given individual options either to continue to be governed by the CPF Scheme or to come over to the Pension Scheme in lieu of CPF. They were given time of 3 months from 1.11.90 to 31.1.91 to exercise their options. Consequently, based on the legal opinion, notice under Section 9A of Industrial Disputes Act was not considered necessary by the RBI and this view of the Bank is reported by the RBI to have been upheld by the Labour

Ministry in connection with an Industrial Dispute raised by an unrecognised Union the ALC (C), Bombay.

Payment of Dividend by MMTC

1569. SHRI P.M. SAYEED: Will the Minister of COMMERCE be pleased to state:

(a) whether the Minerals and Metals Trading Corporation (MMTC) has been making huge profits and paying dividend to the Government; and

(b) if so, the dividend paid by the MMTC to the Government during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) MMTC has been making profits and paying dividend continuously to the Government.

(b) The dividend paid by the MMTC to the Government during the last three years has been as under:

<i>Year</i>	<i>Amount (In Rs. Crores)</i>	<i>Percentage of equity</i>
1988-89	7	20
1989-90	7	20
1990-91	10	20

Filing of Nominations by Non-Serious Candidates in Elections

1570. SHRI TARA CHAND
KHANDLWAL:
SHRI LAL K. ADVANI:
SHRI ATAL BIHARI
VAJPAYEE:
SHRI ANNA JOSHI:
SHRI C.P. MUDALA
GIRIYAPPA:
SHRI J. CHOKKA RAO:
Will the Minister of LAW, JUSTICE AND

COMPANY AFFAIRS be pleased to state:

(a) whether filing of nominations by non-serious independent candidates during elections for Lok Sabha and States Assemblies and death of any such candidate before elections poses threat to the entire electoral process; and

(b) if so, the action proposed to be taken by the Government in the matter?